

(b) The Presidential Orders dated the 1st and 11th September 1963 abolished the Ministry of Economic and Defence Co-ordination and created the Department of Co-ordination under the Ministry of Finance; one of the subjects assigned to that new Department is coordination in regard to important economic issues other than those handled by the Department of Economic Affairs. A full account of the work done by this Department in the Ministry of Finance has been given in the Annual Report for the Ministry of Finance for the year 1963-64 which has been circulated to the Members.

(c) The Presidential Orders cited have been made for the more convenient transaction of the business of the Government.

12.15 hrs.

RE: CALLING ATTENTION
 NOTICE—(Query)

श्री प्रकाशवीर शास्त्री (बिजनौर) : अध्यक्ष महोदय, मैं संसद् की कार्य पद्धति के सम्बन्ध में आप से कुछ जानकारी चाहता हूँ, वह यह कि जब हम आप से यह निवेदन करते हैं कि हमारे अधिकारों की रक्षा की जाए तो उसका केवल यही अभिप्राय नहीं होता कि जो माननीय सदस्य यहां बैठे हैं उन के अधिकारों की आप रक्षा करें, बल्कि सचाई तो यह है कि जिस जनता के ये प्रतिनिधि चुने हुए हैं उस जनता के अधिकारों के रक्षक भी आप ही हैं। जब देश में कोई ऐसी घटना घटती है जिस के कारण देश के ४४ करोड़ लोगों की प्रतिष्ठा पर आंच आए जैसे कि शेख अब्दुल्ला के आगमन पर राजा दिनेश सिंह और विदेश मंत्रालय के सचिव का उनके स्वागत के लिए जाना, जब कि वे इस प्रकार सदरे रियासत के स्वागत के लिए कमी नहीं गए...

अध्यक्ष महोदय : इस तरह से कोई सवाल नहीं उठाया जा सकता। मैंने कई दफा कहा है कि इस तरह सवाल उठाने का कायदा नहीं है। आप इसे जरूरी समझते

हैं और मैं भी समझता हूँ, मगर इस तरह से सवाल उठाना ठीक नहीं है कि आप जिस वक्त चाहें उठें और सवाल करना शुरू कर दें।

श्री हरुम चन्द कछवाय (देवास) : जब हम काल अटेंशन नोटिस देते हैं तो आप मंजूर नहीं करते, इसलिए हम पूछते हैं।

श्री श्रींकार लाल बेरबा (कोटा) : क्या वे भारत सरकार की तरफ से गए थे या परसोनली गए थे ?

अध्यक्ष महोदय : आप शार्ट नोटिस सवाल पूछ सकते हैं, कालिंग अटेंशन नोटिस नहीं दे सकते।

Shri Hari Vishnu Kamath (Hoshangabad): Is it part of protocol or what?

Mr. Speaker: Papers to be laid on the Table.

12.16 hrs.

PAPERS LAID ON THE TABLE

ALL INDIA SERVICES (DEATH-cum-RETIREMENT BENEFITS) AMENDMENT RULES

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to lay on the Table a copy of the All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1964, published in Notification No. GSR 526 dated the 4th April, 1964, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, see No. LT-2809/64].

NOTIFICATIONS UNDER CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT, CORRECTION TO NOTIFICATION

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): On behalf of Shri B. R. Bhagat, I beg to lay on the Table:—

(1) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

[Shrimati Tarkeshwari Sinha]

- (i) G.S.R. 614 dated the 18th April, 1964.
- (ii) G.S.R. 615 dated the 18th April, 1964.
- (iii) G.S.R. 616 dated the 18th April, 1964.
- (iv) G.S.R. 617 dated the 18th April, 1964.

[Placed in Library, See No. LT-2810/64].

(2) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (i) G.S.R. 618 dated the 18th April, 1964.
- (ii) G.S.R. 619 dated the 18th April, 1964.
- (iii) G.S.R. 620 dated the 18th April, 1964.
- (iv) G.S.R. 621 dated the 18th April, 1964.
- (v) G.S.R. 622 dated the 18th April, 1964.
- (vi) G.S.R. 623 dated the 18th April, 1964.

[Placed in Library, see No. LT-2811/64].

(3) a copy of Notification No. S.O. 1377 dated the 15th April, 1964 containing Corrigenda to Notification No. S.O. 511 dated the 6th February, 1964, under section 296 of the Income-tax Act, 1961.

[Placed in Library, see No. LT-2812/64].

12.17 hrs.

ESTIMATES COMMITTEE

MINUTES AND STATEMENTS

Shri A. C. Guha (Barasat): I beg to lay on the Table—

(1) Minutes of evidence given before the sub-Committee of the

Estimates Committee on Public Undertakings and Minutes of the sittings of the Estimates Committee relating to Fiftieth, Fifty-first and Fifty-second Reports on (i) Public Undertakings—Accommodation rented in principal Cities; and Guest Houses, Staff Cars etc. maintained by them, (ii) Heavy Engineering Corporation, and (iii) Personnel Policies of Public Undertakings;

(2) Minutes of sittings of the Estimates Committee relating to the following Reports:

- (i) Forty-third Report on the Ministry of Railways—North-east Frontier Railway;
- (ii) Forty-fourth Report on the Ministry of Railways—Chittaranjan Locomotive Works;
- (iii) Forty-fifth Report on the Ministry of Railways—Integral Coach Factory, Perambur;
- (iv) Forty-eighth Report on the Ministry of International Trade;
- (v) Fifty-third Report on the Ministry of Finance—Department of Revenue and Company Law (Company Law Division);
- (vi) Fifty-fifth Report on the Planning Commission—rural Works Programme and Procedural and Miscellaneous matters.

(3) Statements showing replies to the recommendations of the Estimates Committee which were not furnished by Government in time for inclusion in the relevant Reports:—

- (i) Statement showing the replies to the recommendations noted in Chapter IV of the Sixteenth Report of the Estimates Committee (Third Lok Sabha);
- (ii) Statement showing the replies to the recommendations noted in Chapter IV of the